



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 060/01260/2019

DATED THIS THE 3rd DAY OF SEPTEMBER, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Narender Kumar son of Sh. Chhotu Ram Mund Aged 33 years at present resident of 1949, Sector 28, Panchkula (Haryana) (India) – 134109 Group B.

....Applicant

(By Advocate Sh. Maninder Singh – through video conference)

Vs.

1. Union of India through Secretary, Ministry of Textiles, Govt. of India, Udyog

Bhawan, New Delhi - 110011.

2. Director General, National Institute of Fashion Technology, NIFT campus

Near Gulmohar Park, Hauz Khas, New Delhi – 11001.

3. Director In charge, NIFT Campus, Panchkula, situated at Govt.

Polytechnic College 1st Floor, Sector 26, Panchkula - 134109.

.....Respondents

(By Advocate Sh. Sanjay Goyal – through video conference)



ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

1. At the very outset, Sh. Maninder Singh, learned counsel for the applicant stated that since the applicant is no longer in service, therefore, the present Original Application does not survive.
2. In view of the above statement made by Sh. Maninder Singh, learned counsel for the applicant, the Original Application is disposed of as having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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